

(2021) 11 SEBI CK 0042

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 1314, 1315 Of 2021 In Appeal No. 668, 671 Of 2021

Keyur Maniar And Others

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 22-11-2021

Acts Referred:

Citation : (2021) 11 SEBI CK 0042

Hon'ble Judges : Tarun Agarwala, Presiding Officer; M. T. Joshi, J

Bench : Division Bench

Advocate : Shiraz Rustomjee, Nidhi Singh, Deepti Mohan, Binjal Samani, Aditi Palnitkar, Moksha Kothari, Vidhi Partners, Shruti S. Rajan, Anubhav Ghosh, Vivek S. Shah, Etc.

Final Decision : ?Disposed Of

Judgement

Tarun Agarwala, Presiding Officer

1. By our order dated October 27, 2021, we had directed the Whole Time Member (hereinafter referred to as 'WTM') of Securities and Exchange Board of India (hereinafter referred to as 'SEBI') to dispose of the matter and pass a confirmatory order after giving an opportunity of hearing within two weeks from the date of filing of the reply alongwith stay vacation application by the appellants. These two weeks are going to expire on November 24, 2021.

2. Accordingly, an application for extension of time has been filed by the respondent praying that some further time may be allowed to the WTM to pass an appropriate order.

3. Considering the facts and circumstances that have been brought on record, we dispose of the applications directing the WTM to hear the matter on December 1, 2021 and pass an appropriate order on or before December 15, 2021. The applications are disposed of.

4. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a certified copy of this order could be issued by the Registry. In these circumstances, this order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order.

Parties will act on production of a digitally signed copy sent by fax and/or email.